NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/08/2017 AT 10.30 AM

NATIONAL COMPANY LAW TRIBU	NAL, HELD ON 30/08/2017 AT 10.30 AM	
PRESENT: SHRI K. ANAN'	THA PADMANABHA SWAMY, MEMBE	R-JUDICIAL
APPLICATION NUMBER	:	
PETITION NUMBER	: CP/2/2016	
NAME OF THE PETITIONER(S)	: John S. Dorai	
NAME OF THE RESPONDENT(S)	: M/S The Church of South India Trust Association & others	
SECTION	: 241	
SI.No. NAME (IN CAPITAL)	REPRESENTED BY	SIGNATURE
C. Venkakash	Respondent-2/011	Appleto
J. JENNY	Court for impleading Pehitiarin CANOS-43244/2015	J. Teny
r D. Psabhu Mukuuft Aseu kuner M. A. Stoeva R Pcalmarather	Count for Responded of Pas for Relesen	SH

ORDER

CP 2/2016 – PCS representing the petitioner present. Counsel for R1 present and stated that he has filed counter and furnished a copy of the same to the other side. Counsel for R2 to R11 filed a memo adopting the counter of R1, copy of the same is furnished to the counsel for petitioner. For filing rejoinder, time extended at request of counsel for petitioner.

CA 48/16 – Counsel for applicant present. Counsel for respondent present and prayed time for filing counter. Time extended at request.

CA 49/16 – PCS representing the petitioner present. Counsel for respondents present. Counsel for R2 to R11 sought time for filing counter. Time extended at request.

CA 43 & 44/2017 – Counsel for applicant present. Counsel for respondents present. Counsel for respondents submitted that they have filed counter in both the CAs. Time extended at request of counsel for applicant for filing rejoinder.

CA 75/2017 – Counsel for applicant present. Counsel for R1 & R2 present. No representation on behalf of rest of the respondents. Time extended at request of both the parties.

Put up on 20.09.2017 at 10.30 A.M.

(K. Anantha Padmanabha Swamy)

Member (Judicial)